

CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. 27/07/2015 TO 31/07/2015

DIVISION BENCHES

1	<p align="center"><b>Hon'ble The Chief Justice &amp; Hon'ble Mr. Justice P. P. Bhatt (Monday &amp; Tuesday)</b></p>	<b>(Whole Day)</b>	LPA, Writs (DB), Vires & Validity of Act, Cont (C), Cont (Appeal), Cases related to Judicial Officers, Cases referred to DB matters, Company Appeal, Tax matters, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : - <b>Orders, Admission &amp; Hearing.</b>
	<b>(Wednesday &amp; Thursday)</b>	<b>(Whole Day)</b>	Cr. Appl. (DB):- W.P.(Habeas Corpus), All Criminal D.B. matters, Acquittal Appeal, Govt. Appeals, : - <b>Orders &amp; Admissions.</b> Cr. Appeal (D.B.) custody matters:- <b>Orders, Admission &amp; Hearing.</b>
	<b>(Friday)</b>	<b>(1<sup>st</sup> half)</b>	W.P.(PIL):- <b>Orders.</b> LPA, Writs (DB):- <b>Hearing &amp; Assigned matters.</b>
2	<p align="center"><b>Hon'ble Mr. Justice D. N. Patel &amp; Hon'ble Mr. Justice Ratnaker Bhengra (Monday to Thursday)</b></p>	<b>(Whole Day)</b>	LPA, WPT, T.A., Tax matters, Writs (DB), Vires & Validity of Act, Company Appeal, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : - <b>Orders, Admission &amp; Hearing.</b>
	<b>(Friday)</b>	<b>(1<sup>st</sup> half)</b>	LPA, Writs (DB), Vires & Validity of Act, Cases referred to DB matters, Company Appeal, Tax matters, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : <b>Final Disposal, Hearing &amp; Assigned matters.</b>
3	<p align="center"><b>Hon'ble Mr. Justice R. R. Prasad &amp; Hon'ble Mr. Justice Pramath Patnaik (Monday to Thursday)</b></p>	<b>(Whole day)</b>	Cr. Appeal (D.B.): - <b>Hearing.</b> Cr. Appeal (D.B.) custody matters:- <b>Final Hearing.</b>

SINGLE BENCHES

1.	<b>Hon'ble The Chief Justice (Friday)</b>	<b>(2<sup>nd</sup> half)</b>	I.A(s) in Cr. D.B. (Tied matters) Cr. Appl.(S.J.): <b>- Hearing.</b>
2	<b>Hon'ble Mr. Justice D. N. Patel (Friday)</b>	<b>(2<sup>nd</sup> half)</b>	Arbitration matters, Cont. (Cvl.), C.M.P, & Tied-up matters and Company matters: <b>-Orders, Admission &amp; Hearing.</b>
3	<b>Hon'ble Mr. Justice R. R. Prasad (Friday)</b>	<b>(Whole day)</b>	All matters related to Fodder Scam & Prevention of Corruption Act except B.A. & A.B.A: <b>- Orders, Admission &amp; Hearing, as well as Tied-up &amp; Assigned matters.</b>
4	<b>Hon'ble Mr. Justice Prashant Kumar (Monday &amp; Tuesday)</b>  <b>(Wednesday &amp; Thursday)</b>  <b>(Friday)</b>	<b>(1<sup>st</sup> half)</b>  <b>(2<sup>nd</sup> half)</b>  <b>(Whole day)</b>  <b>(Whole day)</b>	Cr. M.P: <b>- Fresh filing Only.</b>  W.P.(Cr.): <b>- Stay matters</b>  W.P.(C) grouping -Electricity, Work Contract & Tender matters: <b>- Orders &amp; Admissions.</b>  W.P.(C) grouping -Electricity, Work Contract & Tender matters: <b>- Hearing as well as Tied-up &amp; Assigned matters.</b>
5	<b>Hon'ble Mr. Justice P. P. Bhatt (Friday)</b>	<b>(2<sup>nd</sup> half)</b>	W.P.(C) grouping (Suit matters): <b>- Orders, Admissions and Hearing as well as Tied-up &amp; Assigned matters.</b>
6	<b>Hon'ble Mr. Justice H. C. Mishra (Monday to Wednesday)</b>  <b>(Thursday)</b>  <b>(Friday)</b>	<b>(Whole day)</b>  <b>(Whole day)</b>  <b>(Whole day)</b>	B.A. matters: <b>- Order &amp; admission</b>  Cr. M. P.: <b>- Stay matters (old cases)</b>  Cr. M. P (Stay Matters), Tied-up matters: <b>- Orders, Admissions &amp; Assigned matters.</b>
7	<b>Hon'ble Mr. Justice D. N. Upadhyay (Monday to Wednesday)</b>  <b>(Thursday)</b>  <b>(Friday)</b>	<b>(Whole day)</b>  <b>(Whole day)</b>  <b>(Whole day)</b>	A.B.A. matters: <b>- Orders and Admissions.</b>  Cr. M. P.: <b>- Stay matters (old cases)</b>  Cr. M.P. :- <b>Stay matters (old cases) , Tied-up &amp; Assigned matters.</b>
8	<b>Hon'ble Mr. Justice Aparesh Kumar Singh (Monday &amp; Tuesday)</b>  <b>(Wednesday &amp; Thursday)</b>  <b>(Friday)</b>	<b>(Whole day)</b>  <b>(Whole day)</b>  <b>(Whole day)</b>	Writ Petition (Service matters): <b>- Fresh Filing only.</b>  Writ Petition (Service matters): <b>- Orders, Admissions (2013 onwards).</b>  Writ Petition (Service matters): <b>- Hearing (2011 onwards) as well as Tied up &amp;Assigned matters.</b>

9	Hon'ble Mr. Justice S. Chandrashekar (Monday & Tuesday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as other Writ Petitions. :- <b>Fresh filing.</b>
	(Wednesday & Thursday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as other Writ Petitions:- <b>Orders, Admission.</b>
	(Friday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as other Writ Petitions:- <b>Hearing, Tied up and Assigned matters.</b>
10	Hon'ble Mr. Justice Amitav K. Gupta (Monday to Wednesday)	(Whole day)	F.A., M.A., C.R., A.C.(SB), C.M.P., Tr. Pet.(Cv.), S.C.L.P.: - <b>Orders, Admission &amp; Hearing.</b>
	(Thursday)	(Whole day)	S.A.:- <b>Orders, Admission &amp; Hearing.</b>
	(Friday)	(Whole day)	M.A:- <b>Hearing as well as Tied-up &amp; Assigned matters.</b>
11	Hon'ble Mr. Justice Pramath Patnaik (Friday)	(Whole day)	Writ Petition (S) grouping matters (Dismissal & Retirement Benefit cum Pension):- <b>Admission, Hearing &amp; Assigned matters.</b>
12	Hon'ble Mr. Justice Rongon Mukhopadhyay (Monday & Tuesday)	(Whole day)	Writ Petition (Service matters):- <b>Orders, Admissions only (Up to 2012).</b>
	(Wednesday to Friday)	(Whole day)	Writ Petition (Service matters):- <b>Hearing (up to 2010) as well as Tied up &amp; Assigned matters.</b>
13	Hon'ble Mr. Justice Ravi Nath Verma (Monday to Wednesday)	(Whole day)	Cr. Rev.: - <b>Fresh filing Orders, Admission &amp; Hearing.</b> Criminal Appl.(S.J.): - <b>Orders &amp; Admission.</b>
	(Thursday)	(Whole day)	Criminal Writ matters:- <b>Orders, Fresh Filing, Admissions &amp; Hearing</b>
	(Friday)	(Whole day)	Cr. Rev.: - <b>Hearing &amp; as well as Tied-up &amp; Assigned matters.</b>
14	Hon'ble Mr. Justice Ratnaker Bhengra (Friday)	(2 <sup>nd</sup> half)	All Cr. Appeal (S.J), Acq. Appeal (S.J), S.L.A. Cont.(Cr.) matters: - <b>Hearing as well as Tied-up &amp; Assigned matters.</b>

**NOTE: - 1. ALL MOTIONS FOR URGENT/ ORDINARY LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER.**

2. LISTING OF CONTEMPT (CIVIL) AND C.M.P CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER, THE CONTEMPT PETITION HAS ARISEN. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED.
3. ALL MOTIONS WITH REGARD TO **B. A. MATTERS** MAY BE MENTIONED BEFORE **HON'BLE MR. JUSTICE H. C. MISHRA IN COURT NO.9.**
4. ALL MOTIONS WITH REGARD TO **A. B. A. MATTERS** MAY BE MENTIONED BEFORE **HON'BLE MR. JUSTICE D. N. UPADHYAY IN COURT NO.5.**